

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.1273**  
TO BE ANSWERED ON 09.02.2018

**DOWRY CASES**

1273. SHRIMATI NEELAM SONKER

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of complaints received/ registered related to physical/mental harassment and murder of women for dowry during each of the last three years and the current year, State/UT-wise;
- (b) the remedial measures taken by the Government to prevent dowry harassment' deaths;
- (c) whether the Government has fixed any time limit to deal with the cases and constitute a separate cell for said purpose; and
- (d) if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(DR. VIRENDRA KUMAR)

- (a) As per the National Crime Records Bureau (NCRB) data, State/UT-wise details regarding number of cases registered and case convicted under Dowry Prohibition Act, 1961 and cases registered of Dowry Death during 2014, 2015 and 2016 is given at **Annexure-I**.
- (b) The Ministry reviews with the States/UTs from time to time for effective implementation of the Dowry Prohibition Act, 1961. Government of India regularly conducts awareness generation programmes and publicity campaigns on various laws relating to women including Dowry Prohibition Act, 1961 through workshops, fairs, cultural programmes, seminars, training programmes, etc. Advertisements are regularly brought out in the print and electronic media to create awareness on laws relating to rights of women.
- (c) & (d) As per Seventh Schedule of the Constitution 'Police' and 'Public Order' are the State subjects, and as such, the primary responsibility of prevention detection, registration, investigation and prosecution of crimes, including crimes against women pertaining to domestic violence, lies with the State Governments/Union Territory Administrations. State Governments/Union Territory Administrations are responsible for implementation of the Dowry Prohibition Act.

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**Annexure referred to in reply to Part (a) to the Lok Sabha Unstarred Question No.1273 for 09.02.2018 by Shrimati Neelam Sonker regarding Dowry Cases**

No. of Cases Registered (CR), under the Dowry Prohibition Act, 1961 and Dowry Death (IPC 304 B) reported during 2014, 2015 and 2016

Sl.	State/UT	The Dowry Prohibition Act,			Dowry Death 1961		
		2014	2015	2016	2014	2015	2016
1	Andhra Pradesh	468	303	592	215	174	193
2	Arunachal Pradesh	0	0	0	1	0	1
3	Assam	92	95	234	188	216	157
4	Bihar	2203	1867	1058	1373	1154	987
5	Chhattisgarh	8	10	19	128	89	84
6	Goa	0	0	0	0	0	2
7	Gujarat	53	36	0	23	12	12
8	Haryana	13	14	8	293	243	260
9	Himachal Pradesh	2	0	1	1	2	3
10	Jammu & Kashmir	1	1	0	5	6	6
11	Jharkhand	1538	1552	1371	350	267	278
12	Karnataka	1730	1541	1698	313	254	234
13	Kerala	3	4	3	28	8	25
14	Madhya Pradesh	113	62	26	733	664	629
15	Maharashtra	39	42	38	279	268	248
16	Manipur	0	0	0	1	0	0
17	Meghalaya	1	0	0	1	1	0
18	Mizoram	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	1
20	Odisha	646	1201	1400	441	356	397
21	Punjab	5	8	5	90	85	80
22	Rajasthan	12	9	3	408	463	462
23	Sikkim	0	0	0	0	1	0
24	Tamil Nadu	292	333	295	95	65	58
25	Telangana	563	2	4	289	262	254
26	Tripura	1	0	0	33	28	19
27	Uttar Pradesh	2133	2766	2867	2469	2335	2473
28	Uttarakhand	104	12	27	38	54	57
29	West Bengal	1	4	0	501	498	535
30	A & N Islands	0	0	0	3	0	0
31	Chandigarh	2	0	1	2	5	4
32	D&N Haveli	0	0	0	0	1	0
33	Daman & Diu	0	0	0	0	0	0
34	Delhi UT	13	20	18	153	122	162
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	14	12	15	1	1	0
	<b>Total</b>	<b>10050</b>	<b>9894</b>	<b>9683</b>	<b>8455</b>	<b>7634</b>	<b>7621</b>

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